

CC No : 01/2015
ECIR : DLZO/15/2014/AD(VM)
U/S : 3 and 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

26.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs for Enforcement Directorate.
Sh. Aljo Joseph, Ld. Counsel for accused Christian Michel James.
Accused Christian Michel James is present through Video Conferencing.
Sh. O.P.Pandey, Jail Superintendent, Tihar Jail no. 1.

Ld., Counsel for accused Christian Michel James has filed an application for permission for virtual meeting of accused through video conferencing for legal interview.

Ld. Counsel for accused submits that Covid-10 pandemic is on the rise and has spread in Jail and number of cases have been reported from Tihar Jail. Ld. Counsel for accused submits that ED has interrogated accused/applicant on 25.05.2020 and 26.05.2020. It is submitted that on 25.05.2020, the accused/applicant telephonically informed the Counsel that he wanted to have legal interview at the earliest. Ld. Counsel for accused



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submits that he may be permitted to have virtual meeting with accused through video conferencing for legal interview. Ld. Counsel for accused submits that at present it is not safe for him to visit Tihar Jail for legal interview.

Reply is filed by ED.

Ld. Counsel for ED has objected to the prayer made by Ld. Counsel for applicant/accused. Ld. Counsel for the ED also submitted that in the past after being interrogated by complainant, the statement was given to "the Print", news platform making false allegations which hampers the smooth flow of investigation.

Sh. O.P.Pandey, Jail Superintendent, Tihar Jail No. 1 submits that he has got approval from Headquarter to allow the accused to meet his Counsel half an hour a week through video conferencing for legal interview.

The cases of Covid-10 pandemic are increasing at rapid pace in Delhi and the Jail has also reported number of such cases. Thus considering the facts and circumstances, the accused Christian Michel James is allowed to meet his Counsel Sh. Aljo Joseph through video conferencing for effective thirty minutes once in a week for the purpose of legal interview. The Jail Superintendent shall make necessary arrangements in this regard.

Ld. Counsel for accused submits that he will be providing his contact number and whatsapp to the Jail Authorities, who may contact him as and when any application from accused Christian Michel James is filed for legal interview.



Ld. Counsel for accused submits that he has to provide some relevant documents to the accused and he may be permitted to send these documents through email.

Sh. O.P.Pandey, Jail Superintendent, Tihar Jail No. 1 submits that he will be providing the documents to accused Christian Michel James after taking the print out. He submits that he will be providing the email ID of the Jail No. 1 to Ld. Counsel for accused.

Thus, Ld. Counsel for accused is permitted to send the documents through email at the email ID provided by the Jail Superintendent.

Sh. N.K. Matta, Ld. Counsel for ED submits that accused was remanded to JC by Duty Magistrate which is effective till 26.06.2020.

Accused Christian Michel James is remanded to JC and be produced on 23.10.2020.

Copy of this order be sent to Jail Authorities.

The parties shall place on record the hard copies of application, documents and reply as and when regular functioning of the court resumes.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



Arvind

Sh. ARVIND KUMAR
Special Judge (FC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi

The signed hard copy of the order shall be placed on record as
and when the regular functioning of the Courts at Rouse Avenue Complex,
New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/26.06.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi



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Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi

CC No. : 06/2017
RC No. : 217-2013-A-0003
Branch : CBI/AC-II/New Delhi
U/S : 120B r/w Sec. 420 IPC and
Section 7, 8, 9, 12 & 13(2) r/w
13(1)(d) of P.C.Act, 1988
CBI Vs. S.P.Tyagi & Ors.

26.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. Manu Mishra, Ld. Counsel for Enforcement Directorate.
Sh. Aljo Joseph, Ld. Counsel for accused Christian Michel James.
Accused Christian Michel James is present through Video Conferencing.
Sh. O.P.Pandey, Jail Superintendent, Tihar Jail no. 1.

Ld. Counsel for ED submits that accused was remanded to JC by District Magistrate which is effective till 26.06.2020.

The accused Christian Michel James is remanded to JC and be produced on 23.10.2020.

Copy of this order be sent to Jail Authorities.



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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/26.06.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi

ECIR : HQ/03/2017
Directorate of Enforcement Vs. C.C.Thampi

SH. ARVIND KUMAR
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26.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. N.K.Matta, Ld. SPP for Enforcement Directorate.
Sh. Amit Mahajan, Central Government Standing Counsel.
Sh. Mahesh Gupta, DD for ED.
Sh. Raju Ramachandran, Sr., Advocate and Sh. Vikas Walia, Ld. Counsels for the applicant/accused
C.C.Thampi.

Reply filed by ED through Email.

Arguments on the application U/S 439(1) (b) CrPC filed by the applicant C.C.Thampi for modification of the condition no. 4 in the order dated 29.01.2020 heard.

Put up on 29.06.2020 at 11.00 am for order.

Ld. Counsels for the parties are directed to place on record the hard copies of application, documents, reply etc., as and when normal functioning of the court resumes.



Arvind

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Special Judge (PC Act), CBI-10
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Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/26.06.2020

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Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta, Ld. SPP for ED.
Sh. Rajat Manchanda, Ld. Counsel for applicant
Ajeit Saksena.
Applicant Ajeit Saksena is present through Video Conferencing.

Ld. Counsel for ED submits that all the applications for withdrawal of LOC are listed for 07.07.2020, hence, this matter may also be taken up on 07.07.2020.

Ld. Counsel for the applicant Ajeit Saxena submits that he has no objection if the matter is taken up on 07.07.2020.

Put up on 07.07.2020 at 10.30 for disposal of applications for withdrawal of LOC.



Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
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Ld. Counsels for the parties are directed to place on record the hard copies of application, documents, reply etc. filed by parties through email as and when the normal functioning of the court resumes.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/26.06.2020

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